

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY, THE SIXTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No: 619 of 2017

Income Tax Tribunal Appeal Under Section 260 A of the Income Tax Act 1961 against the order dated 21-12-2016 on the file of the Income Tax Appellate Tribunal, Hyderabad Bench 'A', Hyderabad in I.T.A.No.643/Hyd/2015 for Assessment Year 2011-2012 preferred against the Order dated 17-03-2015 on the file of the Commissioner of Income Tax (Appeals)-VI, Hyderabad in I.T.A.No. 01384/DCIT 6(1) /CIT(A)-VII/2014-15 preferred against the Order dated 27-03-2014 passed in PAN / GIR No.AABTR7819K on the file of the Deputy Commissioner of Income-Tax, Circle – 6 (1), Hyderabad.

Between:

The Pr. Commissioner of Income-tax-6, Hyderabad.

...Appellant/Appellant

AND

M/s Rukmini Devi Trust, 8-2-293/82/A/549/B, Jubilee Hills Co-op Housing Society, Road no.27, Jubilee Hills, Hyderabad - 500 032.

...Respondent/Respondent

**Counsel for the Appellant: Ms. B. Sapna Reddy, Standing Counsel
representing Mr. J.V. Prasad, Standing Counsel for Income Tax Department**

Counsel for the Respondent: Sri G.V.N. Hari

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.619 of 2017

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. B.Sapna Reddy, learned Junior Standing Counsel representing Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

2. Learned counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

Sd/- K. SRINIVASA RAO
JOINT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

1. The Income Tax Appellate Tribunal, Hyderabad Bench 'A', Hyderabad.
2. The Commissioner of Income Tax (Appeals)-VI, Hyderabad.
3. The Deputy Commissioner of Income-Tax, Circle – 6 (1), Hyderabad.
4. One CC to Mr. J.V. Prasad, Standing Counsel for Income Tax Department
[OPUC]
5. One CC to Sri G.V.N. Hari, Advocate [OPUC]
6. Two CD Copies

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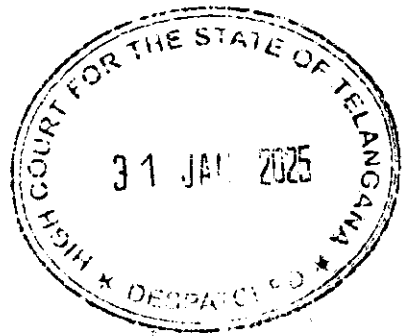


HIGH COURT

DATED:06/01/2025

JUDGMENT

ITTA.No.619 of 2017



**THE APPEAL IS
DISMISSED AS
WITHDRAWN**

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21/01/25
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